

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S GLOBAL MEGA VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GLOBAL MEGA VENTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/05/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MP2004PTC016609
5.	Address of the registered office and principal office (if any) of corporate debtor	Parkcity Katara Hills, Bhopal, Madhya Pradesh, India 462043
6.	Insolvency commencement date in respect of corporate debtor	28/07/2025 (Web copy of the order made available on 1.08.2025)
7.	Estimated date of closure of insolvency resolution process	26/1/2026 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Srivastava IBBI/IPA-003/IP-N00285/2020-2021/13253
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ground Floor, Jeevan Tara (DRT Building), 5, Parliament Street, New Delhi (<i>earlier Flat no. 908 Charms Solitaire Ahinsa Khand-II Indirapuram Ghaziabad</i>) Email: srivastava.law@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ground Floor, Jeevan Tara (DRT Building), 5, Parliament Street, New Delhi 110 001 Email: cirpglobalmegaventures@gmail.com
11.	Last date for submission of claims	15/08/2025 (As the copy of order was available on 1.8.2025, thus 14days calculated therefrom)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	a) Ashish Singh b) Mohd. Raees Sheikh c) Anuj Maheshwari
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Relevant forms available at https://www.ibbi.gov.in/home/downloads (b) Details of AR can be sought by writing to cirpglobalmegaventures@gmail.com

Notice is hereby given that the National Company Law Tribunal, Indore Special Bench has ordered the commencement of a corporate insolvency resolution process of M/s Global Mega Ventures Private Limited on 28.7.2025.

The creditors of M/s Global Mega Ventures Private Limited are hereby called upon to submit their claims with proof on or before **15/08/2025** to the interim resolution professional **at the address mentioned against entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 3.08.2025

Place : Delhi



Gaurav Srivastava
Interim Resolution Professional
Global Mega Ventures Private Limited
IBBI/IPA-003/IP-N00285/2020-2021/13253

CoinDCX to absorb \$44 mn security breach loss: CEO

AJINKYA KAWALE
Mumbai, 3 August

Crypto exchange platform CoinDCX will absorb the entire \$44 million loss — equivalent to about three to four months of its revenue — from an alleged security breach on its balance sheet this financial year (FY26), said Sumit Gupta, cofounder and CEO of the company. The theft was reported on July 19.

The case was the second security breach at an Indian crypto exchange after WazirX's \$230 million theft in July last year. "We have absorbed the (lost) amount on our balance sheet. We have a healthy balance sheet. It's like three to four months of our revenue. Business continues as usual," Gupta told *Business Standard*.

Gupta maintained that customer funds on the platform were not compromised, since they were parked on a cold wallet infrastructure. Cold wallets provide better security as they are not connected to the internet and are based on physical, hardware-based devices.

"The law enforcement agencies and local security experts were investigating the breach, with initial findings indicating it was a social engineering attack," Gupta added.

Last year, the company had constituted a Crypto Investor Protection Fund (CIPF) with a total corpus value of ₹60.08 crore as of June 2025. However, the lost amount will not be recovered from this corpus,



“NO ACTIVE CONVERSATIONS ON FUNDRAISE OR SALE... IDEA IS TO INVEST MORE AND STRENGTHEN THE SECURITY FRONT”

Sumit Gupta
Cofounder & CEO,
CoinDCX

Decoding the crisis

- Customer funds on the platform not compromised owing to cold wallet infrastructure
- Cold wallets are not connected to internet, hence give better security
- The lost amount will be recovered from the company's treasury and not via Crypto Investor Protection Fund

since customer funds were not impacted.

Instead, the lost amount will be recovered from the company's treasury.

The company said in a blog post that its annualised revenue at a group-level stood at ₹1,179 crore with more than ₹10,000 crore as of financial year 2025 (FY25).

The DCX group represents companies such as CoinDCX in India, BitOasis in the United Arab Emirates and Bahrain, and Okto.

Gupta also clarified that the company was not in active discussions with any companies or investors to raise capital or

sell the crypto firm, adding that the company's valuation was pegged at \$2.5 billion, up from \$2.2 billion in 2022 — when it last raised capital. CoinDCX has raised ₹2,144 crore to date.

The clarification comes amid reports of US-based Coinbase being in discussions to acquire CoinDCX at a valuation of less than \$1 billion.

"There are no active conversations. We continue to build, remain strong, and we continue to educate people... the idea is to invest more and strengthen the security front," he added.

'Timex Group plans to double down on India, raise mkt share'

From aggressively doubling down on their development in India to diversifying the brand with launches like Guess Jewellery, Timex is charting a clear and ambitious path forward. **Tobias Reiss-Schmidt**, president and CEO of Timex Group, and **Deepak Chhabra**, managing director of Timex Group India Limited (TGIL), told **Aneeka Chatterjee** in an interview in Bengaluru that the company's aspiration is to become one of the leading global watch players in India. Edited excerpts:

How do you envision the company's growth and strategy evolving in the India market?

■ **Tobias:** We are committed to doubling down on our development in India and significantly increasing our focus and investment in this market, given the incredible growth opportunities we are seeing. GUESS and Versace have shown impressive performance, and newer brands like Philipp Plein have doubled in growth over the past year. Across the board, our brand portfolio is developing very well.

What is your strategy to expand your market share in India further?

■ **Tobias:** Our overall business is growing by over 50 per cent, and our flagship brand, Timex, is growing even faster, significantly outpacing the market, which is growing at around 10 to 15 per cent. We are seeing strong momentum across our brand portfolio, but our top priority is always our largest and most important brand—Timex. We are expanding our assortment and broadening architecture, introducing more styles priced above ₹10,000. What also sets Timex apart is its wide distribution network, especially in Tier-II, III and IV cities. We are also committed to serving the growing middle class, offering strong value with styles in the ₹3,000 - ₹4,000 range. Growth is visible across all price segments.

What revenue goals have you set for FY26, and what factors will drive that growth?

■ **Deepak:** In the last financial year, our revenue grew by 28 per cent, and



Tobias Reiss-Schmidt (left), president and CEO of Timex Group, with Deepak Chhabra, managing director of Timex Group India

earnings before interest, taxes, depreciation and amortisation (Ebitda) increased way higher by 55 per cent. I see no reason why we cannot sustain similar growth in both our top line and bottom line over the next three to five years.

Our aspiration is to first become the second-largest international watch company operating in India. Titan, for example, is already considered a global company and has achieved a great deal, backed by the credibility and strength of the Tata Group.

How do you plan to allocate investments in India during the upcoming quarters in FY26?

■ **Tobias:** As our business continues to grow at a strong pace, we are committed to increasing our marketing investments in India to

support that momentum. Since we manufacture in India, we are also expanding our production capacity. Beyond that, we are developing India as a key sourcing hub for our global product lines.

Can we expect any strategic acquisitions or partnerships as part of your growth roadmap?

■ **Tobias:** We are actively expanding our brand portfolio and are excited to be launching Aston Martin in India. In addition to new launches, we are also exploring acquisition opportunities to further strengthen and diversify our portfolio.

What strategies do you have in place to recover the operating cash flow, which saw a record decline in

Q1FY26, over the coming quarters?

■ **Deepak:** The primary reason was a shortage of capital. Coming out of COVID, and even over the last 8 to 10 years, our business was gradually improving, but our cost structure remained high. As a result, the cash flow did not translate into Ebitda, and those gaps had to be funded. To cover those losses, we had to rely on our available credit limits. Inventory was not a major concern but the real issue was that business growth was not keeping pace with our cost structure, which was quite heavy.

What is your strategy to scale up the GUESS jewellery business in India?

■ **Tobias:** The type of jewellery Guess is offering falls under costume jewellery, which is increasingly resonating with the younger generation. Traditionally in India, the focus has been on precious metal jewellery, especially gold. However, with Guess watches having a strong distribution here, we see an opportunity to collaborate with our watch dealers and merchandise jewellery. This approach can elevate the overall brand experience and create a compelling in-store presentation that captures attention followed by expanding into online sales.

Do you see a shift in how younger consumers are engaging with analogue and smartwatches, especially in the premium and luxury categories?

■ **Tobias:** I would not say we are seeing a major shift, but what is clear is that interest in traditional watches among younger consumers is growing. The common perception that younger people only want smartwatches is not accurate. With Timex, we are leaning into the vintage trend by reissuing classic models, which resonates with today's youth.

'Rolls-Royce still in race to power India's stealth jet'

Prime Minister Narendra Modi's visit to the United Kingdom (UK) in July saw the signing of the India-UK Comprehensive Economic and Trade Agreement (Ceta), the adoption of Vision 2035 to steer bilateral strategic relations over the next decade, and the finalisation of a defence industrial road map. Against this backdrop, **Alex Zino**, executive vice-president (business development & future programmes for UK & international markets) and global head of government relations, Rolls-Royce, spoke to **Bhaswar Kumar** in a telephonic interview about how these developments would help the British aerospace and defence company scale up operations in India. Zino said the company was still in contention, alongside France's Safran, to codvelop engines for India's under-development fifth-generation stealth jet, the advanced medium combat aircraft (Amca). Edited excerpts:

How are things progressing with your bid to be selected as codveloper of Amca's next-generation engine?

■ For us, this opportunity is a catalyst — for transferring capability, knowledge, and experience, and for enabling strategic autonomy in gas turbines, both in India and globally. What matters is that the process moves forward in a timely but rigorous way, allowing the customer to make the right decision based on their end requirements. There are varying views on what the engine should be — its size, role, and performance — but it's for the customer to define that. We stand ready to respond when they do. One potential next step would be a request for proposal with clear requirements, allowing us to respond precisely. For now, we're waiting to understand how the customer intends to take the programme forward. But we are very clear: Together with the UK government, we're offering a solution for India, and in India, where we codesign and codvelop the engine. Our government has been equally clear — this is a joint offer from the industry and government, working in lockstep. It's being made under the Defence Partnership—India (DP-I) initiative, launched by the UK government at Aero India 2025. We're working closely with them and will continue to do so. This isn't just about one programme. It's about creating a sustainable capability that lasts decades. The aim is to stand up an ecosystem that supports programmes and evolving requirements for India

over time, but a specific programme like Amca is needed to trigger that transfer.

There was at least one recent media report suggesting you may no longer be in the running for the Amca engine. Have you received any official communication confirming that?

■ We're still talking to the customer. We're still engaged, and we're still putting an offer on the table through the UK government. We'll continue doing that until we're told. "No, thank you, we don't need a meeting on this." And looking at where things are headed, whether through the free-trade agreement (Ceta) or the India-UK Vision 2035, both of which emphasise deepening defence cooperation, I'm not aware of anything in that framework that suggests we

shouldn't be discussing Amca.

What does Ceta bring to the table for Rolls-Royce?

■ Ceta's positive impact will be felt across our whole business, because it has a number of elements that support our wider operations. For example, there are provisions related to trade in commercial aerospace and the gradual reduction of tariffs — aligned with the World Trade Organisation's (WTO's) goal of zero tariffs in aerospace — which will benefit the UK and India, as well as our broader commercial engagements with Air India and IndiGo.

Can you elaborate on Ceta's impact on civil aviation?

■ We have engine orders with Air India and IndiGo, bringing the opportunity of introducing the Trent XWB engines into India. Against this backdrop, the changes brought in by Ceta to the aerospace tariff regime — which will mature and develop over the next five years — will be positive. They will support the movement of components and engines between the UK and India and help us build capability.

In parallel, we're evaluating when and how to establish maintenance, repair, and overhaul (MRO) capability. On the civil side, that's something we could look to build over time. We can draw on what we already do in defence, where we support Hindustan Aeronautics Ltd (HAL) in maintaining the fleet we currently power. We're also exploring MRO options under the Medium Transport Aircraft project for the Indian Air Force. We're looking across the full ecosystem.

The full ecosystem?

■ Yes. Our goals include scaling up engineering, whether for civil programmes or through codesign and codvelopment in defence. They also include growing the supply chain. This covers current civil programmes. And

we should be selected to codvelop the engine for Amca, that supply chain would expand in ways that support both civil and defence use. We're also looking at the aftermarket and support phase.



“WE ARE VERY CLEAR: TOGETHER WITH THE UK, WE'RE OFFERING A SOLUTION FOR INDIA, AND IN INDIA, WHERE WE CO-DESIGN AND CO-DEVELOP THE ENGINE”

▶ FROM PAGE 1

Just 1/5th of auto PLI firms have products cleared for incentives

Others, including Suzuki, Ashok Leyland, Hyundai, Kia, and PCA Automobiles, have yet to receive approval for any electric model. The performance in the auto components category is even weaker. Only nine of 64 eligible companies have received DVA clearance.

What makes the situation more difficult is that at least three companies have received clearance to manufacture traction motors or wheel rims integrated with hub motors. But they now face challenges due to China's ban on rare earth material

exports, making domestic production increasingly difficult.

To encourage fresh investments, the government had carved out a separate segment under the PLI scheme for new non-automotive investors. But apart from Ola Electric, none of the other five firms in this category have received DVA clearance for even a single model.

The only area where the PLI scheme has seen big success is in the electric two- and three-wheeler space under the Cham- pion OEM category. Three of the four eli-

gible companies (barring Piaggio) have already received DVA clearance for several of their models.

In terms of financial disbursement, the Union Budget for FY25 initially allocated ₹3,500 crore for the scheme. However, the revised estimates sharply reduced this figure to ₹346.87 crore. As of December 2024, cumulative disbursements under the scheme stood at ₹322 crore, according to a government release in March. For FY26, the government has earmarked an allocation of ₹2,818 crore under the PLI scheme.

NMDC STEEL Limited
(A Government of India Enterprise)
NMDC Iron & Steel Plant,
Post: Nagarnar (Bastar) C.G. PIN: 494001
(CIN) - L27310CT2015G0101618

OPEN TENDER ENQUIRY

NMDC Steel Limited, Nagarnar, invites sealed tenders in two bid system for the following: **Name of Work: Safety Signage Wall Painting in Shop Floors, cable cellars, and building at NMDC Steel Limited. Tender No & Date : NSL / Contracts/CON/772/Wall Painting/2025/704 Dated: 04.08.2025 Last date & Time for submission of offers as: 14.08.2025 by 02.30 PM.** Tender documents can be downloaded from websites www.nmdc.co.in or www.eprocure.gov.in tender section. **HOD (Contracts)**

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GLOBAL MEGA VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GLOBAL MEGA VENTURES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12.05.2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MP2004PTC016609
5. Address of the registered office and principal office (if any) of corporate debtor	Parkcity Katara Hills, Bhopal, Madhya Pradesh, India 462043
6. Insolvency commencement date in respect of corporate debtor	28.07.2025 (Web copy of the order made available on 1.08.2025)
7. Estimated date of closure of insolvency resolution process	28.07.2025 (Being 180 days from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Srivastava IBBI/IFA-003/IP-N00285/2020-2021/13253
9. Address and e-mail of the interim resolution professional, as registered with the Board	Ground Floor, Jeevan Tara (DRT Building), 5, Parliament Street, New Delhi (earlier Flat no. 908 Charms Solitaire Ahinsa Khand-II Indrapuram Ghaziabad) Email: srivastava.law@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Parliament Street, New Delhi 110 001 Email: corpglobalmegaventures@gmail.com
11. Last date for submission of claims	15.08.2025 (As the copy of order was available on 01.08.2025, thus 14 days calculated there from)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class of Homebuyers
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	a) Ashish Singh b) Mohd. Raees Sheikh c) Anuj Maheshwari
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://www.ibbi.gov.in/home/downloads (b) Details of AR can be sought by writing to corpglobalmegaventures@gmail.com

Notice is hereby given that the National Company Law Tribunal, Indore Special Bench has ordered the commencement of a corporate insolvency resolution process of M/s Global Mega Ventures Private Limited on 28.7.2025. The creditors of M/s Global Mega Ventures Private Limited are hereby called upon to submit their claims with proof on or before 15.08.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gaurav Srivastava
Interim Resolution Professional
Global Mega Ventures Private Limited
IBBI/IFA-003/IP-N00285/2020-2021/13253

Date: 03.08.2025
Place: Delhi

CHAMBAL FERTILISERS AND CHEMICALS LIMITED
CIN : L24124RJ1985PLC003293
Registered Office: Gadepan, Distt. Kota, Rajasthan, PIN - 325 208
Telephone No. : 91-744-2782915, Fax: 91-7455-274130
Corporate Office: "Corporate One", First Floor, 5, Commercial Centre, Jasola, New Delhi -110 025, Telephone Nos.: 91-11-46581300 & 41697900, Fax: 91-11-40638679, E-mail: info@chambal.in, Website: www.chambalfertilisers.com

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the share certificates as per details given below have been reported lost by the shareholders and they have applied for issue of duplicate share certificates.

S. No.	Name of Shareholders	Certificate Nos.	No. of Shares
1.	G Rama Chandraiah	319453-319462	1,000
2.	Sudama Prasad Gupta	2046999-2047008	1,000
3.	Lalidas Hansraj Patel	2059579-2059588	1,000

Any person who has a claim in respect of the aforesaid certificates should lodge the claim with the Company so as to reach at its Corporate Office at New Delhi within 7 days from the date hereof. The Company will proceed to issue duplicate share certificates/letter of confirmation after the expiry of the said period of 7 days and shall not entertain claims received subsequently.

For Chambal Fertilisers and Chemicals Limited
Sd/-
Tridib Barat
Date : August 01, 2025
Vice President – Legal & Company Secretary

TAAL ENTERPRISES LIMITED
Regd. Office: AKR Tech Park, 3rd Floor, C Block, Sy # 112 Krishna Reddy Industrial Area, 7th Mile Hosur Road Singasandra, Bangalore South, Bangalore, Karnataka 560068 India
Phone / Fax : 080-67300200 / 080-67300201, E-mail : secretarial@taalent.co.in, Website : www.taalent.co.in CIN : L24110KA2014PLC176836

NOTICE OF THE ELEVENTH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM).

Notice is hereby given that the 11th Annual General Meeting (AGM) of **TAAL Enterprises Limited** (Company) will be held on **Tuesday, August 26, 2025 at 12:00 p.m. (IST) through video conference (VC) / Other Audio Visual Means (OAVM)** to transact the business set out in the Notice of the AGM.

The Ministry of Corporate Affairs ("MCA") vide its General Circular No. 20/2020 dated May 5, 2020 read with General Circular Nos. 14/2020, 17/2020, 02/2021, 2/2022, 10/2022, 09/2023 and 09/2024 dated April 8, 2020, April 13, 2020, January 13, 2021, May 5, 2022, December 28, 2022, September 09, 2023 and September 19, 2024 respectively (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/279 dated May 12, 2020 read with Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/111 dated January 15, 2021, SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated May 13, 2022, SEBI/HO/CFD/POD-2/CIR/2023/4 dated January 5, 2023, SEBI/HO/CFD/CFD-POD-2/CIR/2024/133 dated October 3, 2024 ("SEBI Circulars") has permitted the holding of the Annual General Meeting by companies through video conferencing (VC) / other audio visual means (OAVM) during the calendar year 2020, 2021, 2022, 2023, 2024 upto September 30, 2025, without the physical presence of the Members. Accordingly, in compliance with the provisions of the Companies Act, 2013 ("Act"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), MCA Circulars and SEBI Circular, the 11th AGM of the Company is being conducted through VC/OAVM Facility, which does not require physical presence of members at common venue.

In Compliance with above circulars, the Notice of the 11th AGM together with Annual Report for the Financial Year 2024-25 will be sent electronically to those members whose email addresses is registered with the Company/Depositories or Registrar and Transfer Agent i.e. MUFG Intime India Private Limited. Members can join and participate in the AGM only through VC/OAVM facility only.

The Notice and Annual Report will be available on Company's website www.taalent.co.in as well as website of BSE Ltd at www.bseindia.com and also on website of NSDL at www.evoting.nsdl.com. Necessary arrangements have been made by the Company with NSDL to facilitate remote e-voting and e-voting during AGM.

Members holding shares in physical as well as dematerialized form and those who have not registered their email addresses with the Company / Depositories are requested to register their email addresses with the Company's Registrar and Share Transfer Agent, MUFG Intime India Private Limited, at pune@in.mfpm.com or with the Company at secretarial@taalent.co.in to receive the Notice of the AGM along with the Annual Report.

The Company will provide remote e-voting facility to all its members to cast their votes on the resolutions set forth in the Notice. Additionally, the Company will provide the facility of voting through e-voting system during AGM. The detailed procedure for casting votes through remote e-voting at AGM shall be provided in the Notice.

This advertisement is being issued for the information and benefit of all the members of the Company in compliance with the MCA Circulars.

For **TAAL ENTERPRISES LIMITED**
Aditya Shashikant Oza
Company Secretary
Pune, August 04, 2025

Market wisdom, straight from the sharpest minds in the game.

Cut through the noise every day with expert columns that decode trends before they unfold, only in Business Standard.

To book your copy, SMS reaches to 57575 or email order@bsmall.in

Business Standard
Insight Out



सार समाचार

नाबालिग सभी बहनें लापता पुलिस तलाश में जुटी

भोपाल। एम्स में भर्ती मामा को देखने का कहकर निकली दो नाबालिग बहनें लापता हो गई हैं। काफी देर होने पर भी जब वे वापस नहीं लौटीं तो परिजनो ने तलाश शुरू की। रिश्तेदारों, परिचितों से बात करने पर जब कहीं भी उनका पता नहीं चला तो मामले की सूचना पुलिस को दी। पुलिस ने अज्ञात व्यक्ति के खिलाफ अपहरण का प्रकरण दर्ज कर लिया है। मिली जानकारी के अनुसार बाग मुग़ालिया निवासी महिला और उसका परिवार झाड़ू बनाने का काम करता है। बीती 20 जुलाई को महिला का भाई सडक हादसे में घायल हो गया था। उसे इलाज के लिए एम्स में भर्ती कराया गया था। पुलिस ने बताया कि शनिवार 28 जुलाई को महिला अपनी 11 और 7 साल की दो बेटियों को लेकर एम्स में भर्ती भाई को देखने गई थीं। वहां अस्पताल के बाहर पांच रुपए में खाना मिलने की जानकारी मिलने पर दोनों बच्चियां मां से पैसे लेकर खाना लेने गई थीं। लेकिन वे दोनों लौटी नहीं। बच्चियों की खोजबीन के लिए पुलिस की अलग-अलग टीमें लगाई गई हैं। बागसेवनिया थाना प्रभारी अमित सोनी ने बताया कि सीसीटीवी कैमरों व लोगों से पूछताछ के जरिए नाबालिगों को तलाशने की कोशिश की जा रही है।

वाहन चैकिंग के दौरान अवैध हथियार के साथ एक युवक गरफ्तार

भोपाल। आगामी त्योहारों के दौरान शहर में शांति एवं सुरक्षा व्यवस्था के मद्देनजर दिए गए दिशा निर्देशों के पालन में थाना प्रभारी ऐशबाग विजय बहादुर सिंह सेगर के नेतृत्व में टीम गठित कर थाना क्षेत्र में जगह-जगह चैकिंग पाईट लगाकर चैकिंग कर आरोपी आशीष बंसल को धारदार छुरी के साथ गिरफ्तार किया गया। पुलिस ने बताया कि गश्त कर रही पुलिस की टीम ने ओम अस्पताल के सामने आम रोड सुभाष नगर में दौरान वाहन चैकिंग बैटरी आटो को रोका। पूछताछ करने पर आटो चालक ने अपना नाम आशीष बंसल पिता श्रीराम बंसल उम्र 20 साल निवासी रिकू चौहान का किराये का मकान चौकी इमाव वाड़ा थाना कोतवाली का बताया। पुलिस ने जब आटो को चैक किया तो आटो के सीट के नीचे एक धारदार व नुकीली लोहे की छुरी मिली। पुलिस ने आम्स एक्ट का प्रकरण दर्ज कर जांच शुरू कर दी है।

कलचुरि महासभा का 90 वां स्थापना दिवस समारोह संपन्न



स्वदेश ज्योति संवाददाता, भोपाल

अखिल भारतवर्षीय हैड कलचुरि महासभा के 90 वे स्थापना दिवस समारोह के दूसरे दिन रविवार को खुला मंच कार्यक्रमों व सामाजिक संवाद हुआ। प्रदेश प्रचार सचिव राजेश राय ने बताया कि कार्यक्रम में समाज की एकता और सामूहिक चेतना का भव्य प्रदर्शन देखने को मिला। इस विशेष अवसर पर बड़ी संख्या में समाजबुद्ध, युवा, महिलाएं और वरिष्ठजन उपस्थित रहे। समारोह भगवान श्री सहस्रबाहु की विधि विधान से पूजा अर्चना के साथ शुरू हुआ मंच पर कलाकारों द्वारा सांस्कृतिक प्रस्तुति दी गई। कार्यक्रम

राष्ट्र निर्माण में कलचुरि समाज की अहम भूमिका



में मध्यप्रदेश के खेल मंत्री विश्वास सारंग ने अपने उद्घोषण में कहा कि कलचुरि समाज ने सदैव राष्ट्र निर्माण, सेवा, शिक्षा और सामाजिक मूल्यों की रक्षा में अग्रणी भूमिका निभाई है। विधायक रामेश्वर शर्मा ने कहा कि कलचुरि समाज संगठित हो रहा है, यह सामाजिक सशक्तिकरण की ओर संकेत है। विधायक भगवानदास सबनानी ने कि समाज का यह उत्सव प्रेरणादायक है। शिक्षा, संस्कार और संगठन - ये तीनों आधार स्तंभ आज के इस आयोजन में सजीव रूप में देखने को मिले। महापौर मालती राय ने कहा कि कलचुरि समाज के वरिष्ठजन, महिलाएं और युवा जिस ऊर्जा और सहभागिता के

बगैर बताए घर से निकलीं तीन नाबालिग बालिकाएं रेलवे स्टेशन पर मिलीं

भोपाल। टीटी नगर इलाके से तीन नाबालिग बालिकाएं बगैर बताए घर से कहीं निकल गईं। अनहोनी की आशंका के चलते परिजनो ने पुलिस को सूचना दी। सूचना मिलते ही पुलिस ने सक्रियता दिखाई तथा बालिकाओं को रेलवे स्टेशन से दस्तावेज कर लिया। टीटी नगर पुलिस से मिली जानकारी के अनुसार सूचक वंदना हीरे, आरती ब्राह्मने व सुनीता कुंडे निवासी सुदामा नगर अवैध कर नगर से थाने पर सूचना दी कि कि हमारी नाबालिग पुत्रियां घर से बिना बताये कहीं चली गई हैं। उनको आस-पास रिश्तेदारों में तलाश की लेकिन कोई जानकारी नहीं मिली रही है। पुलिस ने

तुरंत ही उनकी तलाश के लिए टीम का गठन किया। उक्त टीम के द्वारा बालिका के संबंध में जानकारी एकत्रित की गई। गुम बालिकाओं में से एक बालिका के पास मोबाइल होने की जानकारी मिली। जिससे उक्त बालिका के मोबाइल नंबर की लोकेशन निकाली गई। जो की भोपाल रेलवे स्टेशन के पास की मिली। तो तत्काल की उक्त टीम के द्वारा मोबाइल लोकेशन के अनुसार गुम बालिकाओं की तलाश की और तीन बालिकाओं को किसी भी प्रकार की अप्रिय घटना घटित होने के पूर्व ही सकुशल दस्तावेज कर उनके परिजनो को सुसुर्द्ध किया गया।

आग लगने, चोरी होने या किसी भी प्राकृतिक आपदा से सुरक्षित रहेंगे संपत्ति कागजात

हाउसिंग बोर्ड के 75 हजार आवंटियों के 80 लाख संपत्ति दस्तावेज अब डिजीलॉकर पर भी उपलब्ध

स्वदेश ज्योति संवाददाता, भोपाल

हाउसिंग बोर्ड अपने आवंटियों की सुविधा और प्रॉपर्टी डॉक्यूमेंट सुरक्षित करने के लिए तेजी से डिजिटाइजेशन का काम कर रहा है। अभी तक हाउसिंग बोर्ड अपने 75 हजार से ज्यादा आवंटियों के 80 लाख प्रॉपर्टी दस्तावेज और नस्तिाय स्कैन करके ऑनलाइन कर चुका है। इस डॉक्यूमेंट को हाउसिंग बोर्ड ने अब डिजीलॉकर एप पर भी अपलोड कर दिया है। यानी किसी आवंटी को अपने डॉक्यूमेंट की जरूरत है या देखना है तो वह अपने रजिस्टर्ड मोबाइल नंबर से लॉगिन करके अपने दस्तावेज डिजीलॉकर पर देख सकता है।

मप्र शासन के 101 तरह के दस्तावेज ऑनलाइन उपलब्ध

डिजीलॉकर पर मप्र शासन के 101 तरह के दस्तावेज ऑनलाइन उपलब्ध हैं, उनमें अब हाउसिंग बोर्ड भी आ गया है। चोरी होने, आग लगने या किसी प्राकृतिक आपदा में डॉक्यूमेंट गायब होने की समस्या अब खत्म हो जायेगी। बोर्ड से किसी भी तरह की प्रॉपर्टी खरीदने वाले लोग अब बिना ऑफिस के चक्कर लगाए 30-40 साल पुरानी प्रपर्टी के भी पेपर ऑनलाइन देख सकते हैं। बोर्ड अपने डेढ़ लाख से ज्यादा आवंटियों के लेजर (खाता) पहले ही ऑनलाइन कर चुका है।

डिजिटाइजेशन से आवंटियों को क्या-क्या फायदा

- चोरी होने, आग लगने या किसी भी प्राकृतिक आपदा में दस्तावेज सुरक्षित रहेंगे।
- आवंटी को अपने किसी भी डॉक्यूमेंट की जानकारी के लिए बोर्ड के लोकल ऑफिस के चक्कर नहीं लगाने होंगे। किसी कानूनी विवाद की स्थिति में आवंटी के पास सभी पेपर उसके मोबाइल में मौजूद रहेंगे।
- 30- 40 साल पुराने दस्तावेज ढूढ़ने में कोई परेशानी नहीं होगी
- नामांतरण और हस्तांतरण जैसी प्रक्रिया में फाइल न मिलने जैसी समस्या दूर होगी, काम आसान होगा।
- जो जानकारी आरटीआई के तहत मांगी जाती थी वो ऑनलाइन मिल जायेगी।
- प्रॉपर्टी के एग्जिमेंट पेपर, लीज एग्जिमेंट, पेमेंट की रसीद जैसे पेपर ऑनलाइन उपलब्ध होंगे।
- 50 साल बाद भी नामांतरण-हस्तांतरण के लिए दस्तावेज ढूढ़ने नहीं पड़ेगे, प्रॉपर्टी की खरीद-बेच में पारदर्शिता आयेगी।

40 साल पुराने डॉक्यूमेंट भी ऑनलाइन कर रहा हाउसिंग बोर्ड

हाउसिंग बोर्ड अपने डेढ़ लाख से ज्यादा आवंटियों के 30 से 40 साल पुराने दस्तावेज भी ऑनलाइन कर रहा है। बोर्ड की वेबसाइट पर आवंटी अपने 40 साल पुराने पेपर भी घर बैठे देख सकता है। 175 हजार लोगों का प्रॉपर्टी दस्तावेज ऑनलाइन उपलब्ध हो गया है और बाकी लोगों के डॉक्यूमेंट की स्कैनिंग फेज वाइज चल रही है।

संपत्ति का नामांतरण, हस्तांतरण, एनओसी सहित सभी 15 सेवाएं ऑनलाइन उपलब्ध

हाउसिंग बोर्ड ने संपत्ति के नामांतरण, हस्तांतरण, एनओसी जैसी सभी 15 सेवाएं ऑनलाइन कर दी हैं। इन सुविधाओं के लिए पहले आवंटी को बोर्ड के कार्यालय के चक्कर लगाने पड़ते थे, अब सभी प्रकार की राशि ऑनलाइन ही जमा हो रही है। रजिस्टर्ड मोबाइल नंबर पर एसएमएस द्वारा सूचना दी जाती है, हर पेमेंट की डिटेल्स ऑटोमेट में ऑनलाइन अपडेट होती है।



इनका कहना है
हाउसिंग बोर्ड में प्रॉपर्टी बुक करने से लेकर पेमेंट तक सभी काम ऑनलाइन होता है। डिजिटल होते जमाने में आवंटियों की सुविधा और पारदर्शिता के लिए डिजिटाइजेशन का काम भी तेजी से किया जा रहा है। हमारा उद्देश्य है कि सभी आवंटी घर बैठे अपने सभी डॉक्यूमेंट एक्सेस कर पायें। साथ ही उनका दस्तावेज सुरक्षित रहे।
डॉ. राहुल हरिदत्त फाटिंग, कमिश्नर, हाउसिंग बोर्ड

पिपलानी इलाके के कच्ची मार्केट की घटना

फोन पर बहसबाजी के बाद युवक ने लगाई फांसी, मोबाइल जब्त

स्वदेश ज्योति संवाददाता, भोपाल

पिपलानी इलाके में एक युवक ने फांसी लगाकर आत्महत्या कर ली। खुदकुशी के ठीक पहले उसकी मोबाइल फोन पर किसी महिला मित्र से बहस हुई थी। माना जा रहा है कि इसी वजह से उसने अपनी जीवनलीला समाप्त कर ली। हालांकि पुलिस का कहना है कि मौके से सुसाइड नोट नहीं मिला है। मौके से मृतक का मोबाइल फोन बरामद किया गया है। जानकारी के अनुसार 27 वर्षीय उमेश मेहरा कच्ची मस्जिद के पास भेल के क्वार्टर में रहता था। वह भेल में ठेका श्रमिक था। उमेश अविवाहित था और एक युवती से बातचीत करता था और उससे शादी भी करना चाहता था। उमेश को शराब पीने की लत थी और शुकवार रात भी वह अधिक मात्रा में शराब पीकर पहुंचा था। इसके बाद कमरे में चला गया। रात करीब ढाई बजे तक उसे मोबाइल फोन पर बातचीत करते देखा गया। सुबह करीब छह बजे मां की नींद खुली तो वह उमेश के कमरे में पहुंची

मोबाइल की जरिए खुदकुशी के कारण तक पहुंचने की कोशिश किराना दुकान से सामान खरीदकर लौटी युवती फन्दे पर झूली

भोपाल। किराने की दुकान से सामान खरीदकर आने के बाद गुमशुम छात्रा अपने कमरे में चली गई। थोड़ी देर बाद परिजन पहुंचे तो वह फन्दे पर लटक मिली। परिजनो ने पेसी कोई वजह नहीं बताई जिसकी वजह से छात्रा को खुदकुशी करनी पड़ी हो, पुलिस को सुसाइड नोट भी नहीं मिला है। इधर पुलिस ने छात्रा का मोबाइल बरामद है। अशोका गार्डन थाना प्रभारी अनुराग लाल ने बताया कि 18 वर्षीय जिंकारा खान थाने के पीछे शेड इलाके में रहती थी। उसके पिता अंटी चालक हैं जबकि मां गोविंदपुरा औद्योगिक क्षेत्र की एक फैक्ट्री में काम करती है। माता-पिता के अलावा उसकी बड़ी बहन और छोटा भाई है।

सुसाइड नोट नहीं मिला, सीडीआर खंगाल रही पुलिस

पुलिस को मौके से सुसाइड नोट नहीं मिला है। पुलिस ने युवती का मोबाइल जब्त कर लिया है। हालांकि सुसाइड से पहले उसने सोशल मीडिया पर भी किसी तरह की पोस्ट नहीं की है। पुलिस सीडीआर के आधार पर अधिक समय तक उससे कॉल पर संपर्क रखने वालों से भी पूछताछ करेगी।



शनिवार की रात पिता से पैसे लेने के बाद वह किराने की दुकान पर गई थी। वहां से लौटकर थोड़ी देर पिता के साथ बैठने के बाद दूसरे कमरे में चली गई। जब काफी देर तक नहीं निकली तो पिता ने आवाज दी। आवाज सुनकर वह बाहर नहीं आई। उसने दरवाजा भी नहीं खोल तो पिता ने खिडकी से झांककर देखा। अंदर वह फन्दे पर लटक रही थी। पिता ने दरवाजा तोड़ा तथा जिंकारा को फन्दे से उतारकर अस्पताल ले जाया गया। जहां पर डॉक्टरों ने भी चेक करने के बाद उसे मृत घोषित कर दिया। रविवार दोपहर को पोस्टमार्टम के बाद शव परिजनो को सौंप दिया गया। प्राथमिक बयानों में पता चला है कि जिंकारा दसवीं कक्षा की छात्रा थी। इसी वर्ष उसे नए स्कूल में दाखिला दिलाया गया था।

थी। इस दौरान उमेश फांसी के फंदे पर लटका मिला। परिजनो ने तत्काल एंबुलेंस को कॉल किया। मौके पर पहुंचे एंबुलेंस के स्वास्थ्यकर्मी ने उमेश को चेक करने के बाद मृत घोषित कर दिया। सूचना पर पहुंची पुलिस ने घटनास्थल का निरीक्षण किया,

शराब पीने को लेकर कलह हुई तो लेबर ठेकदार ने खाली सलफास की गोलियां

भोपाल। अरंरा हिल्स इलाके की एक बस्ती में रहने वाले लेबर ठेकदार ने सलफास की गोलियां खा लीं। इलाज के लिए उसे अस्पताल में भर्ती कराया गया जहां पर उसकी मौत हो गई। सुसाइड नोट न मिलने के कारण खुदकुशी की वजह पता नहीं चल सकी

उपचार के दौरान अस्पताल में हुई मौत

है। शुरूआती तौर पर पता चला कि सलफास की गोलियां खान से पहले उसका घर में विवाद हुआ था। अरंरा हिल्स थाना प्रभारी मनोज पटवा ने बताया कि 30 वर्षीय गोलू धाकड़ बिड़ला मंदिर के पास ओम नगर में रहता था। वह लेबर ठेकदार था। उसे शराब पीने की लत थी। इस वजह से घर में कलह होती रहती थी। शनिवार को वह शराब पीकर घर लौटा था। परिजनो ने उसे समझाया तो वो उनसे विवाद किया और अपने कमरे में चला गया। काफी देर तक बाहर नहीं निकला तो पत्नी देखने पहुंची। जहां उसने पति को उल्टियां करता देखा। इलाज के लिए उसे अस्पताल में भर्ती कराया गया। जहां उपचार के दौरान शनिवार की देर रात उसकी मौत हो गई। घटना की सूचना मिलते ही पुलिस मौके पर पहुंची तथा पंचनामा बनाकर कार्रवाई शुरू की। पुलिस को सुसाइड नोट नहीं मिला है।

ऑनलाइन दाव लगाते हुए पकड़ाया सटोरिया, पैसों के लेनदेन का रिकॉर्ड मिला



कोहेफिजा पुलिस ने की कार्रवाई

स्वदेश ज्योति संवाददाता, भोपाल

राजधानी में एक बार फिर से ऑनलाइन सट्टा खिलाने का मामला सामने आया है। आरोपी ऑनलाइन वेबसाइट पर वाट्सएप के माध्यम से आईडी पासवर्ड उपलब्ध कराकर ऑनलाइन सट्टा खिला रहे थे। कोहेफिजा पुलिस ने पुलिस ने आधा दर्जन सट्टोरियों को भी आरोपी बनाया है, जो मुख्य आरोपी से आईडी पासवर्ड लेकर ऑनलाइन सट्टा खेलकर पैसों का ऑनलाइन लेनदेन कर रहे थे। सभी आरोपियों के खिलाफ पब्लिक बैबिलिंग एक्ट के तहत कार्रवाई की गई है। पुलिस ने बताया कि सूचना मिली कि पंचवटी कॉलोनी स्थित भोपाल गर्ल्स स्कूल के पास बैठा एक व्यक्ति ऑनलाइन वेबसाइट पर मास्टर आईडी क्रिएट कर लोगों को सट्टा खेलने के लिए वाट्सएप के माध्यम से आईडी पासवर्ड भेज रहा है। वह खुद भी वेबसाइट पर दाव लगाकर सट्टा

मुख्य बुकी की तलाश जारी

पुलिस ने बताया कि आरोपी पवन चंदवानी ने अन्य लोगों ऑनलाइन वाट्सएप के माध्यम से सट्टा खेलने के लिए आईडी पासवर्ड उपलब्ध कराकर ऑनलाइन सट्टा खिलाने की आईडी प्राप्त की है, उस मुख्य बुकी और अन्य मामलों की जानकारी के लिए आरोपी से पूछताछ कर रही है। वेबसाइट पर मास्टर आईडी क्रिएट कर वाट्सएप के माध्यम से लोगों को आईडी पासवर्ड भेजने की पुष्टि हुई। वह लोगों से ऑनलाइन पैसे लेकर सट्टा खिलवा रहा था। उसके मोबाइल में ऑनलाइन सट्टे का हिस्साब-किताब और बुकी को ऑनलाइन पैसा आईडी भेजने का हिस्साब लिखा मिला।

खेल रहा है और हार-जीत होने पर पैसे ऑनलाइन ट्रांसफर कर रहा है। सूचना मिलते ही पुलिस की टीम मुखबिर के बताए स्थान पर पहुंची। वहां सदित्थ युवक मोबाइल चलाता नजर आया। उसे हिरासत में लेकर पूछताछ की गई। उसने अपना नाम पवन चंदवानी बताया।

राजस्थान से ट्रक के साथ तार पर कपड़े सुखा रहे हेल्पर को लगा करंट, मौत



स्वदेश ज्योति संवाददाता, भोपाल

दाबे पर नहाने के बाद तार पर कपड़े सुखा रहे हेल्पर को करंट का झटका लगा जिसके कारण वह बेसुध हो गया। उसे इलाज के लिए अस्पताल में भर्ती कराया गया। जहां पर उसकी मौत हो गई। पुलिस ने मर्ग कायम करने के बाद जांच शुरू कर दी है। खजूरी सडक पुलिस ने बताया कि 23 वर्षीय देव किशन चित्तौड़ा, राजस्थान का रहने वाला था। वह ट्रक में हेल्पर करता था। 30 जुलाई को वह ट्रक में भोपाल आया था। वीरू ढाबा के पास उसने किसी गोदाम में ट्रक खाली किया और ढाबा के पास नहाने के बाद पास ही तार में कपड़े सुखाने डाल रहा था। तार में

पिता के आने के दस मिनट पहले बेटे ने कर ली खुदकुशी

भोपाल। निशातपुरा इलाके में एक युवक ने फांसी लगाकर खुदकुशी कर ली। उसके पिता उत्तरप्रदेश से आए तो उन्हें बेटा फन्दे पर लटका मिला। पुलिस ने बताया कि 18 वर्षीय गुम नूरुल हक पिछले कुछ दिनों से सईद कॉलोनी करौद में अपने पैतृक घर में था। इस घर में उसके चाचा और ताऊजी रहते हैं जबकि पिता उत्तरप्रदेश के कन्नौद में रहने लगे हैं। रविवार को सुबह उसके पिता भोपाल आने वाले थे। इस बात की जानकारी युवक को थी। सुबह जब पिता पहुंचे तो बेटा गुम नूरुल उन्हें फन्दे पर लटका मिला। घटना की सूचना मिलते ही पुलिस मौके पर पहुंची तथा पंचनामा बनाकर कार्रवाई शुरू की। सुसाइड नोट न मिलने के कारण खुदकुशी की वजह पता नहीं चल सकी है।

निर्माणाधीन मकान में हाईटेंशन लाइन की चपेट में आया युवक

भोपाल। ईटखेड़ी थाना क्षेत्र स्थित गोया कॉलोनी में शनिवार सुबह हाईटेंशन लाइन की चपेट में आने से एक युवक की मौत हो गई। पुलिस ने मर्ग कायम कर शव पीएम के बाद परिजन को सौंप दिया है। पुलिस के अनुसार पप्पू सहरिया पिता बाबूलाल सहरिया (20) गोया कॉलोनी में रहता था और प्राइवेट काम करता था। मोहल्ले में उसके रिश्तेदार रहते हैं। रिश्तेदार का घर बन रहा है। पहली मंजिल पर सेंटिंग लगी हुई थी। वह रिश्तेदार के साथ सेंटिंग पर चढ़कर देख रहा था, अभी ऊपर से गुजरती हाईटेंशन लाइन की चपेट में आ गया। उसे करंट का तगड़ा झटका लगा था। रिश्तेदार और परिजन पप्पू को इलाज के लिए अस्पताल लेकर पहुंचे, वहां डॉक्टर ने चेक करने के बाद उसे मृत घोषित कर दिया।

करंट होने के कारण उसे करंट लग गया। बताया जाता है कि तार सर्विस लाइन की संपर्क में था और उसमें करंट लगा हुआ था। करंट लगने के बाद देव किशन को हमीदिया अस्पताल में भर्ती कराया गया। वहां इलाज के दौरान शनिवार सुबह उसकी मौत हो गई।

प्रपत्र ए सार्वजनिक घोषणा	
[भारतीय दिवाल और ऋण शोध अख्यता बोर्ड (कापोरेट वित्तियों के लिए ऋण शोध अख्यता समाधान प्रक्रिया) विधियामावली, 2016 के विधियाम 6 के अन्तर्ग]	
मैसर्स ग्लोबल मेगा वेंचर्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु प्रासंगिक विवरण	
1. कापोरेट देनदार का नाम	ग्लोबल मेगा वेंचर्स प्राइवेट लिमिटेड
2. कापोरेट देनदार के निगमन की तिथि	12.05.2004
3. प्राधिकरण जिसके अन्तर्ग कापोरेट देनदार निगमित / पंजीकृत है	कम्पनी रजिस्ट्रार - वायलियर
4. कापोरेट देनदार की कापोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45201MP2004PTC016609
5. कापोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पार्क सिटी कटारा हिल्स, भोपाल, मध्य प्रदेश, भारत 462043
6. कापोरेट देनदार के संबंध में ऋण शोध अख्यता आरंभ तिथि	28.07.2025 (आदेश की वेब प्रति 1.08.2025 को उपलब्ध कराई गई)
7. ऋण शोध अख्यता समाधान प्रक्रिया के समापन की पुष्टि/निगमित तिथि	28.1.2026 (सीआरटीआरपी शुरू होने के 180 दिन बाद)
8. अंतिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अख्यता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	नीरव शर्मा/IBBI/IPA-003/IP-NO0285/2020-2021/13263
9. अंतिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है।	मूल, जीवन नारा (डीआरटी भवन), 6, चन्द्र मार्ग, नई दिल्ली (पूर्व में फलेट संख्या 908 चार्ल्स सॉलियेयर अहिंसा बिल्डिंग)। इंप्रिपुण्ड गजियाबाद। ईमेल: srivastava.law@gmail.com
10. अंतिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त, पता और ई-मेल	मूल, जीवन नारा (डीआरटी भवन), 6, चन्द्र मार्ग, नई दिल्ली। ईमेल: cirgloabalmegaventures@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	15.08.2025 (तथापि आदेश की प्रति 01.08.2025 को उपलब्ध थी, इतिहास 14 दिनों की गणना उसी दिन से की जाएगी)
12. अंतिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (6)(क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	घर खरीदारों का वर्ग
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अख्यता प्रोफेशनल के नाम (न्यूनतम श्रेणी के लिए तीन नाम)	क) आशीष सिंह ख) मोहम्मद रसूल शेख ग) अनुराग मोहंनबी
14. (क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	क) संबंधित प्रश्न यहां उपलब्ध है: https://www.ibbi.gov.in/home/downloads (इ) आर का विवरण cirgloabalmegaventures@gmail.com पर लिखकर प्राप्त किया जा सकता है।
एतद्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण इतरे विधि पीठ ने दिनांक 28.07.2025 को मैसर्स ग्लोबल मेगा वेंचर्स प्राइवेट लिमिटेड के विरुद्ध कापोरेट ऋण शोध अख्यता प्रक्रिया आरंभ करने का आदेश दिया है।	
मैसर्स ग्लोबल मेगा वेंचर्स प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 15.08.2025 को अथवा पूर्व अंतिम समाधान प्रोफेशनल के सम्बन्ध ऊपर आइडेंट 10 के सम्बन्ध वर्णित पत्रे पर प्रस्तुत करने की मांग की जाती है।	
वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक सन्धानों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, अथवा द्वारा अथवा इलेक्ट्रॉनिक सन्धानों प्रस्तुत कर सकते हैं।	
दावे के फर्जी अथवा धांधल प्रमाण की प्रस्तुति दंडनीय होगी।	
हरसा / - गौरव श्रीवास्तव अंतिम समाधान प्रोफेशनल रजिस्ट्रार - वायलियर IBBI/IPA-003/IP-NO0285/2020-2021/13263	
दिनांक : 03.08.2025	स्थान : दिल्ली

TYGER टायगर होम फायनांस प्रा. लि.

सार्वजनिक सूचना

एतद्वारा सूचना दी जाती है कि **टायगर होम फायनांस प्रा. लि.** (पूर्व अदाणी हाउसिंग फायनांस प्रा. लि. के रूप में ज्ञात) **4 नवंबर, 2025** से निम्नलिखित कार्यालय/स्योक कार्यालय बंद कर देगा और नीचे दिए गए विवरण के अनुसार पुनः स्थानांतरित हो जाएगा:

क्र.	पुरानी शाखा का स्थान	पुरानी शाखा का पता	नई शाखा का स्थान	नई शाखा का पता
1	आष्टा	2री मंजिल, जन बैंक के पास, टॉकीज सर्कल, वार्ड # 18, भोपाल नाका से धर्मकांट मध्य, कन्नौद रोड, आष्टा - 466 116	शाजापुर	1ली मंजिल, एसबीआई बैंक के ऊपर, वार्ड क्र. 04, शास्त्री मार्ग, एसपी कार्यालय के सामने, टंकी चौगहा के पास, शाजापुर - 465 001 (मध्य प्रदेश)

किसी भी पूछताछ या सहयता के मामले में संबंधित हिताधिकार टोल फ्री नंबर 1800 210 0444 पर संपर्क कर सकते हैं।

कापोरेट कार्यालय: वन बीकेसी, सी-विंग, 1004/5, 10वीं मंजिल, बांद्रा कुर्ना कॉम्प्लेक्स, बांद्रा ईस्ट, मुंबई 400 051 महाराष्ट्र, भारत। **टेली:** +91 22 6241 1200, **फैक्स:** +91 22 2652 0650। <https://tygerhomefinance.in/>
CIN: U65999GJ2017PTC098960। **हमसे यहाँ संपर्क करें:** 1800 210 0444। **ई-मेल:** customercare.tyfr@tyger.in

